

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOs. 726 and 727 OF 2016 IN
DFR NO. 3520 OF 2016**

Dated: 22nd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Shree Renuka Sugars Ltd. ...Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi
Mr. Kush Chaturvedi
Ms. Gursimran Dhillon

Counsel for the Respondent(s) : -

ORDER

I.A. No. 726 of 2016

(Appl. for leave to appeal)

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

All the Respondents have been served. However, nobody is representing the respondents.

We are informed by learned counsel for the appellant that other appeal being DFR No. 3360 of 2016 where same order is challenged, leave to file appeal has been granted by this Tribunal.

Hence, for the reasons stated in the application, leave to file the instant appeal is granted. We make it clear that we have expressed no opinion on the merits of the case. Application is disposed of.

IA NO. 727 of 2016

(Appl. for condonation of delay)

There is 17 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. However, nobody is representing the respondents.

We have heard learned counsel for the appellant. For the reasons stated in the Application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **02.03.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt